

ITEM NO.2

COURT NO.13

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6019/2024

(Arising out of impugned final judgment and order dated 05-12-2023 in CRAD No. 581/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

NAVPREET SINGH @ NAV

Petitioner(s)

VERSUS

STATE THROUGH NIA & ANR.

Respondent(s)

(IA No. 93689/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Crl) No. 6020/2024 (II-B)

Date : 29-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Dr. S. Muralidhar, Sr. Adv.
Mr. Chinmay Kanojia, Adv.
Mr. N. Sai Vinod, AOR
Mr. Nilanjan Dey, Adv.
Mr. Maitreya Subramaniam, Adv.
Mr. M. A. Karthik, Adv.
Ms. Pallak Bhagat, Adv.

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Ms. Ruchi Kohli, Adv.
Mrs. Shagun Thakur, Adv.
Mr. Abhinav Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Additional Solicitor General appearing for the respondent-State submitted that the trial is on and seven witnesses have been examined.

We direct the Trial Court to expedite the trial before we

take up the matter on the next date of hearing.

List the matters in the month of October, 2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)